

State Human Rights Commission

3804. SHRI G.M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the decision of the Uttar Pradesh Government has resolved against setting up of State Human Rights Commission;

(b) if so, the reaction of the Government thereof;

(c) the number of complaints of Human Rights violations reported in U.P. during the last three years;

(d) the steps taken by the Government in this regard; and

(e) whether the Government propose amendment of the National Human Rights Act to make it mandatory for State Government to set up State Human Rights Commissions?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir. The State Government of Uttar Pradesh after considering the matter decided that it is not necessary to set up a State Human Rights Commission as alternate grievance redressal mechanisms exist, such as :

- (i) Uttar Pradesh Legislative Assembly and Legislative Council.
- (ii) State Scheduled Castes/Scheduled Tribes Commission.
- (iii) State Backward Caste Commission.
- (iv) State Minorities Commission.
- (v) (1) Human Rights Cell in the Home Department of the State Government.
- (2) Human Rights Cell in the Office of Director General Police.

(b) There is an enabling provision under Section 21 of the Protection of Human rights Act, 1993 to set up State Human Rights Commissions. The State Government which have not set up State Commissions have been advised from time to time to set up their respective State Human Rights Commissions.

(c) The number of complaints of human rights violation in the State of Uttar Pradesh as registered by the National Human Rights Commission, during the last three years are as follows:

Year	No. of Complaints Registered
1995-96	2,679
1996-97	8,668
1997-98	17,638

(d) The recommendations of the National Human Rights Commission are sent directly to the concerned authorities of the State Governments for appropriate action.

(e) At present, no such proposal is under consideration.

Petrol Pumps

3805. SHRI T. GOVINDAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol pumps directly run by Oil Companies in Kerala;

(b) the details of profit and loss made by these companies in the operation of these petrol pumps during each of the last three years; and

(c) the steps taken by these companies to provide better service to the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) No retail outlet is being directly run by the Oil Companies in Kerala.

(b) and (c) Do not arise.

[Translation]

Homoeopathy Colleges

3806. SHRI JAYSINHJI CHAUHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: